

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 309**  
**(IB)-35(ND)2017**  
**New IA- 1790/2024**

**IN THE MATTER OF:**

**M/s. Helpline Hospitality Pvt. Ltd**

... **Applicant/Petitioner**

**Under Section: 9 of IBC, 2016**

**Order delivered on 03.05.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Liquidator** : Adv. Arun Kumar, Adv. Sameer Rastogi

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-1790/2024:** The Ld. Counsel for the Applicant submitted that the ex-director of the company namely Sh. T.S. Murli is in possession of the property of the CD and the order dated 01.11.2023 passed by Hon'ble NCLAT in Company Appeal No. (AT) (Ins) 275 of 2023 making it clear that the liquidator may proceed with the liquidation proceedings has been challenged before Hon'ble Supreme Court. Having submitted so, he espoused that the period of liquidation process be extended by one year w.e.f. 10.10.2023. In his submission the next date of hearing fixed before Hon'ble Supreme Court is 06.05.2024.

In view of the averments made in the application and the submissions put forth by the Ld. Counsel for the Applicant the period of liquidation process is extended till 15.07.2024.

**The application stands disposed of.**

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**